

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

The Pr. District & Sessions Judge,
All Districts of J&K State.

No.: 35080-101/sts

Dated: 01/09/18

Subject:- Regarding the WP (C) No. 899/2016 of Shri
Ashwani Kumar Upadhay Vs UOI & arr.

Sir,

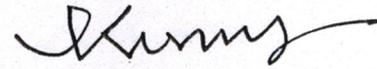
I am desired to request you to furnish the information regarding the subject cited above of your court and subordinate courts of your district (Consolidated) on the prescribed proforma.

Sl. No.	Total No. of Criminal cases involving elected MPs/MLAs <u>registered</u> as on <u>28-02-2018</u>	Total No. of Criminal cases involving elected MPs/MLAs <u>disposed</u> of as on <u>31-07-2018</u>	Total number of criminal cases <u>pending</u> as on <u>31-07-2018</u>

Information is urgently required for its onwards transmission to the Ministry of Law and Justice, New Delhi, so it should reach this Registry on or before **04-09-2018** positively.

Matter may be treated as Most **Urgent**.

Yours faithfully'



(Permod Sharma)

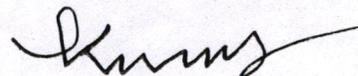
Deputy Registrar

No:- 35/18 /Sts.

Dated: 01-09-2018.

Copy to:-

✓ Incharge, NIC for uploading the same on the official website of the High Court.



Deputy Registrar

01/09/18